

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA No. 1532 of 2018 in
DFR No. 4123 of 2018**

Dated: 26th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**IMC Limited
Vs.
Petroleum & Natural Gas Regulatory Board
& Anr.**

...Appellant(s)

...Respondent(s)

Counsel for the Appellant(s) : Mr. Bhargavi Kannan
Ms. Aishwarya Modi

Counsel for the Respondent(s) : Mr. Prashant Bezboruah for R.1
Mr. Gaurav Mitra for R.2

ORDER

IA No. 1532 of 2018
(Appln. for urgent listing)

For the reasons set out in the application, list the matter on **29.10.2018** subject to curing the defects.

Application is disposed of.

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Manjula Chellur)
Chairperson

ts/mk